

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 193, 194, 195 & 196 of 2012

Dated : 20th February, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Appeal no. 193 of 2012

Western Electricity Supply Company of Orissa LtdAppellant(s)

Versus

**Odisha Electricity Regulatory Commission
& Ors. Respondent (s)**

**Counsel for the Appellant (s): Mr. Buddy Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. B.K. Nayak
Mr. Rutwik Panda for R-1**

Appeal no. 194 of 2012

**North-Eastern Electricity Supply Company of
Orissa Ltd.Appellant(s)**

Versus

**Odisha Electricity Regulatory Commission
& Ors. Respondent (s)**

**Counsel for the Appellant (s): Mr. Buddy Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. B.K. Nayak
Mr. Rutwik Panda for R-1**

Appeal no. 195 of 2012

Southern Electricity Supply Company of Orissa Ltd.Appellant(s)

Versus

**Odisha Electricity Regulatory Commission
& Ors. Respondent (s)**

**Counsel for the Appellant (s): Mr. Buddy Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. B.K. Nayak
Mr. Rutwik Panda for R-1**

Appeal no. 196 of 2012

Western Electricity Supply Company of Orissa LtdAppellant(s)

Versus

Odisha Electricity Regulatory Commission Respondent (s)

**Counsel for the Appellant (s): Mr. Buddy Ranganadhan
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. B.K. Nayak
Mr. Rutwik Panda for R-1**

ORDER

We have heard the arguments of the learned counsel for the Appellant in all these Appeals and the learned counsel for the Respondent No.3 in Appeal Nos. 160, 161 & 162 of 2010. The learned counsel for the Appellant will be filing his comprehensive Written Submissions by tomorrow after serving copy on the other side.

The learned counsel for the Commission seeks some more time to make his submissions. But we have given the learned counsel for the Commission several opportunities to make their submissions. In fact, reply has already been filed by the Commission in line with the impugned Order.

We are of the view that this matter is to be disposed of early especially when it is pointed out by the learned counsel for the Appellant that the Hon'ble Supreme Court has been adjourning the Appeal awaiting the Judgments to be delivered in these Appeals. Further, this Bench will be sitting for this month only. Therefore, we deem it appropriate to dispose of these matters within this month itself.

However, the opportunity is being given to the Commission to file its detailed comprehensive Written Submissions. Accordingly, the learned counsel for the State Commission undertakes to file his comprehensive reply Written Submissions in all these Appeals. As undertaken, he is directed to file his Written Submissions on or before 27.02.2013 after serving copy on the other side. He also requests to make his short submissions on the strength of his Written Submissions to be filed on behalf of the Commission. Accordingly, he is permitted to make his submissions on the next date of hearing.

Post the matter for Reporting Compliance and for further submissions if any on **28.02.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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